

1	2	3	4
4.	Delhi	16	11
5.	Gujarat	35	24
6.	Goa	01	0
7.	Haryana	16	12
8.	Himachal Pradesh	03	03
9.	Jharkhand	22	08
10.	Madhya Pradesh	56	26
11.	Maharashtra	30	30
12.	Mizoram	03	01
13.	Meghalaya	04	04
14.	Nagaland	01	0
15.	Punjab	03	03
16.	Rajasthan	45	26
17.	Tamil Nadu	14	14
18.	Telangana	09	09
19.	Tripura	03	01
20.	Uttarakhand	04	04
21.	Uttar Pradesh	74	74
TOTAL		366	273

Remote voting system

2981. SHRI B. LINGAIAH YADAV: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the poll panel is working with IIT Madras on remote voting system and developing technology in this regard; and

(b) if so, the details thereof and progress made thereon?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) The Election Commission has informed that it is examining technology options

to cover 'lost votes' and make the electoral process inclusive for all segments of Indian electors. A dialogue has been initiated with IIT-Madras to test the technology tools which would provide opportunities of voting to electors, who are currently unable to do so on account of their physical location.

**Change in the name of 'Bombay High Court' to
'Mumbai High Court'**

2982. SHRI HUSAIN DALWAI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any proposal for change in the name of Bombay High Court to Mumbai High Court has been referred by Government;
- (b) if so, the details thereof;
- (c) what are the reasons for the delay in the change of name of the High Court; and
- (d) how much further time Government is likely to take in a decision on change of name of the High Court?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (d) High Courts (Alteration of Names) Bill 2016 was introduced in Lok Sabha on 19th July, 2016 to enable the change of names of High Courts of Bombay, Calcutta and Madras as High Courts of Mumbai, Kolkata and Chennai respectively. Subsequently, the State Government of Tamil Nadu suggested the re-naming of High Court of Madras to High Court of Tamil Nadu. High Court of Calcutta also did not agree to the proposed change in the name of Calcutta High Court to Kolkata High Court. State Government of West Bengal also agreed with the views of the Calcutta High Court. Meanwhile with the dissolution of the 16th Lok Sabha, the aforesaid Bill has lapsed. No time frame for introduction/approval of revised Bill can be indicated.

Discussion with Ministry for electoral reforms

2983. SHRI VAIKO: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Election Commission held discussion with the Ministry recently on pushing electoral reforms in the country;